

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part – I

(Brief summary of proceedings)

Wednesday 8th November, 2006/ 17 Kartika 1928 (Saka)

No. 67

1 **2.04 PM**

Ch. Prem Singh, Hon'ble Speaker in Chair.

2 **2.05 PM**

Dr. Harsh Vardhan sought to know the fate of his notice for adjournment Motion under rule 59 on sealing drive

The Chair announced that since the issue has already been discussed in the current Session , notice was not allowed under rule 61 (5) and it was time barred also.

3 **2.13 PM**

Dr. Harsh Vardhan staged a walkout in protest alongwith Shri A Dayanand Chandila A.

4 **2.14 PM**

Question Hours: Starred questions No.144,146-148,150 were asked and replied. Replies to starred questions No. 141-143,145,149,151-160 and un-starred questions No. 405-435 were placed on the table.

5 **3.01 PM**

Special Mention (Rule 280): The following Members raised matters under Rule 280:-

1 Shri Tarvinder Singh Marwah (Minister of Health intervened)

2 Shri Surender Kumar (Minister of Development intervened)

3 Shri Brahm Pal

4 Shri Bheeshm Sharma (Minister of Health intervened)

5 Shri Veer Singh Dhingan

6. Shri A Dayanand Chandila A

7. Shri Ramesh Lamba(Minister of Finance intervened)

8. Dr. Kiran Walia

9. Shri Ramvir Singh Bidhuri (Chief Minister intervened)

10. Shri Shoib Iqbal(Chief Minister intervened)

6 **3.46 PM**

Shri Bheeshm Sharma moved a notice of Breach of Previlige against Shri Ramesh Bidhuri. The Chair stated that comments were sought in the matter as per rule.

7 **3.49 PM**

Paper laid on the Table:

1.

2. 1. The Minister of Finance laid the Report of the Comptroller and Auditor General of India for the year ended March 2005 regarding Implementing of Sarva Shiksha Abhiyan in the National Capital Territory of Delhi.

2. The Chief Minister laid the 7th Annual Report of the Lokayukta for the period 2005-06.

3. The Minister of Power laid the following papers: -

I. 5th Annual Report for the year 2005-06 along with audit report of Pragati Power Corporation Ltd.

II. 4th Annual Report 2004-05 in respect of Delhi Power Company Ltd.

III. 3rd Annual Report 2003-04 in respect of Delhi Power Company Ltd.

4. The Minister of Development laid the Notification in respect of appointment of Chairman and Member of the Tribunal in Cooperative Department, Government of NCT of Delhi.

8 3.50 PM

Presentation of Reports:

Shri S.C. Vats presented **Second Report of Petition Committee**

9 3.51 PM

Legislative Proposals:

Consideration & Passing of Bills:

(1) **'The Delhi Commission for Safai Karamcharis Bill, 2006'**: The Minister of Welfare of SC/ST moved that 'The Delhi Commission for Safai Karamcharis Bill, 2006' (Bill No.12 of 2006)' introduced in the House on 2nd November 2006 be considered.

10 3.57 PM

The Chair read the message of DCP (East) regarding arrest and release of Dr. Harsh Vardhan under DP Act 1965 on 7th November 2006.

11 4.00 PM

House adjourned for tea break

12 4.37 PM

House reassembled.

Following members participated in the discussion on the Delhi Safai Karmacharis Bill, 2006:-

1. Shri Charan Singh Kandra
2. Shri Amrish Singh Goutam
3. Shri Veer Singh Dhingan (Also moved his amendment)
4. Shri Tarvinder Singh Marwah
5. Shri Jai Kishan
6. Shri Bheesham Sharma
7. Shri Surendera Kumar

The Minister of Development replied to the debate and requested Sh. Veer Singh Dhingan to withdraw his amendment.

Sh. Veer Singh Dhingan withdrew his amendment with the leave of the House.

The Bill was considered clause wise

The Minister of Welfare of SC/ST moved that 'The Delhi Commission for Safai Karamcharis Bill, 2006' (Bill No.12 of 2006) be passed.

The Motion was put to vote and adopted by voice vote.

(2) **'The Delhi Value Added Tax (Amendment) Bill,2006'**: The Minister of Finance moved 'The Delhi Value Added Tax (Amendment) Bill,2006' (Bill No. 13 of 2006)' introduced in the House on 7th November,2006 be considered. He also made a brief statement.

The Bill was considered clause wise

The Minister of Finance moved that 'The Delhi Value Added Tax (Amendment) Bill,2006' (Bill No. 13 of 2006) be passed.

The Motion was put to vote and adopted by voice vote

13 **5.37 PM** **Short Duration Discussion:**

Shri Bheeshm Sharma initiated discussion “**Regarding situation arising out of price hike in the Capital**”.

The Minister of Development replied to the discussion

14 **6.00 PM** House adjourned up to 2.00 PM on 9th November,2006

**Delhi
8th
November,
2006**

**Siddharath Rao
Secretary**